

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s). 16148/2012

(Arising out of impugned final judgment and order dated 27/04/2012 in CWP 13012/2005 passed by the High Court Of Punjab & Haryana At Chandigarh)

PEPSICO INDIA HOLDINGS PVT.LTD

Petitioner(s)

VERSUS

STATE OF PUNJAB AND ORS

Respondents(s)

(With appln.(s) for permission to urge addl. grounds and Prayer for Interim Relief and Office Report)

WITH

SLP(C) No. 16158/2012

(With appln.(s) for permission to urge addl. grounds and Prayer for Interim Relief and Office Report)

AND

WITH

SLP(C) No. 16162/2012

(With appln.(s) for permission to urge addl. grounds and Prayer for Interim Relief and Office Report)

AND

WITH

SLP(C) No. 16167/2012

(With appln.(s) for permission to urge addl. grounds and Prayer for Interim Relief and Office Report)

Date: 30/06/2014 These petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI
HON'BLE MR. JUSTICE N. V. RAMANA

For Petitioner(s)

Mr. Mohit Bakshi, Adv.

Mr. Dheeraj Nair, Adv.

For Respondent(s)

Mr. T.S. Doabia, Sr. Adv.

Mr. Jagjit Singh Chhabra, Adv.

Mr. Mayank Rustagi, Adv.

Signature Not Verified

Digitally signed by

Vishal Anand

Date: 2014.07.03

17:17:58 IST

Mr. Sanchar Anand, Adv.

Reason:

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UPON hearing the counsel the Court made the following

O R D E R

Learned counsel appearing for the State of Punjab seeks permission to file counter affidavit. Permission is granted.

Learned counsel appearing for the petitioner seeks permission to file rejoinder affidavit. Permission is granted.

List the matters on 28-8-2014.

(VISHAL ANAND)
COURT MASTER

(INDU POKHRIYAL)
COURT MASTER